## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.24/(MAH)/2014 CA No. 111/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: Shri Sunil Goswami

V/s.
M/s. AMS Marine Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1. Adv Poo	)(a	Coursel	
K	Landeparkan	Coursel for Petitioner	
	Kapadia	Counsel for Respondents	SAK
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R.C	Prusty	1 Advocates to	Winh!
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1	inter	Respondent	Jali
1 /151	Associates hole Kunun Sah	Respondent	#

## ORDER TCA No.111/2014 in TCP No. 24/397-398/CLB/MB/MAH/2014

- 1. The Learned Representatives of both the sides are present.
- 2. Since the pleadings are complete, therefore, the Petition is enlisted today for final hearing.

- 3. The Learned Counsel of the Petitioner has opened the arguments. The Learned Representative has argued at length and completed the arguments till the rise of the Court. She is seeking leave to file a short written arguments alongwith Case Laws. A copy of the same to be given in advance to the other side.
- 4. On the next date of hearing the Learned Representative of the Respondent shall start the arguments and also furnish written submissions. A copy of the Case Laws to be furnished in advance before the next date of hearing.
- 5. By consent matter be listed for final arguments on **21.02.2017**.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

7<sup>th</sup> February, 2017.